

29

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP 42/2006
MA 494/2006
OA 2635/2004**

New Delhi, this the 13th day of September 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Dr. Ashok Kumar Chakraborty
S/o Late Dr. Anil Kumar Chakraborty
A-8, MS Flats, Thak Lane,
New Delhi – 110 001.
2. Dr. B.B. Bisoi,
S/o Late Shri Kulamani Bisoi,
381, Sec.IV, R.K. Puram,
New Delhi – 110 022.
3. Dr. Suranjan Deb,
S/o Late Shri S. Deb
A-308, Bhrigu Apartments,
Plot No.4, Sector-9,
Dwarka, Phase-I,
New Delhi – 110 075.

... Applicants.

(By Advocate Shri U. Srivastava for Sh. A.K. Behera)

VERSUS

Shri K.N. Chandrasekhar,
The Secretary,
Ministry of Finance,
Dept. of Revenue,
New Delhi. ... Respondents.

(By Advocate Shri T.C. Gupta and Shri Rajinder Nischal)

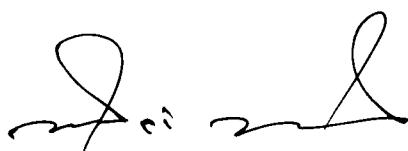
O R D E R (ORAL)

By Mr. Mukesh Kumar Gupta, Member (J):-

Shri Rajinder Nischal, learned counsel appearing for Dr. RML Hospital as well as CGHS, stated that revised PPOs in favour of Dr. B.B. Bisoi and Dr. Samaranjan Deb have been issued. Learned counsel further produced copy of communication dated 30.8.2006 intimating him this aspect. We have perused

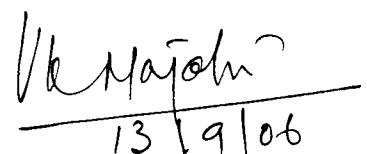
30

said communication, which indeed states that revised PPOs in respect of aforesaid officials have been issued and the copies are enclosed but no such enclosures have been produced before us. Accepting said communication, we are of the view that directions issued by this Tribunal vide order dated 20.5.2005 in OA No.2635/2004 have been complied with. Accordingly, Contempt Petition is dropped and notices to respondents are discharged, with liberty to applicants to take appropriate steps in accordance with rules & law on the subject, in case they are still aggrieved.



(Mukesh Kumar Gupta)
Member (J)

/gkk/


13/9/06

(V.K. Majotra)
Vice-Chairman (A)